

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 483 of 2021/Rg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated **23.03.2021**

**Mr. Amman Shafqat Mir**  
**S/O Shafqat Hussain Mir**  
**R/O House No.54, Budhli, Tehsil Chilly Pingal, District Doda**  
**A/P Opposite Link Road Masjid, Kishtwar .**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-11/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 6829-36/Rg/LP Dated: 29-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amman Shafqat Mir, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

## NOTIFICATION

No: 481 of 2021/Rg Dated: 29/3/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

**Ms. Aayushi Raina**  
**D/O Romesh Raina**  
**R/O H.No.234, Sector 4, Upper Roop Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-13/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 6813-20/Rg/CP Dated: 29/3/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Aayushi Raina, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

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# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 512 of 2021/Rly Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

**Ms. Surbhi Sharma**  
**D/O Radha Krishan Sharma**  
**R/O Near Panchayat Ghar, Muthi, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-90/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 31-03-21  
Registrar (Adm.)  
31/03

No: 7381-88/Rly/11 Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surbhi Sharma, Advocate**  
.....for information and necessary action.

(Mohammad Yasin Beigh) 31-03-21  
Registrar (Adm.)  
31/03

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 538 of 2021/Reg Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

**Ms. Ifrah Yasin**  
**D/O Mohd Yasin**  
**R/O Sector B, House No.65 Budshah Nagar, Natipora Srinagar**  
**A/P Block-B, Flat No.222, Sainik Colony, Adarsh Vihar, near Jodhmal School, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-31/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 7599-7606/Reg/CP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Ifrah Yasin, Advocate**  
.....for information and necessary action.

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 548 of 2021/RL Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

**Mr. Mohd Muddaser Imran**  
**S/O Mohd Saleem Mubshir**  
**R/O Dhanore Jarallah, Near Panchayat Ghar, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-45/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 7679-86/RL/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Muddaser Imran, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 542 of 2021/Ry Dated: 31/03/2021

It is hereby notified that vide High Court Order Dated 23.03.2021

**Ms. Kanchan Bala**  
**D/O Sh. Krishan Lal**  
**R/O Chakrohi near Krishna Mandir Suchetgarh, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-36/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm)

No: 7631-38/Ry/LP Dated: 31/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Kanchan Bala, Advocate**  
.....for information and necessary action.

Registrar (Adm)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 462/08 2021/RG Dated: 26-03-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

**Mr. Mustafa Kamal**  
S/O Nasib Ullah Khan  
R/O Chandī Marh, Tehsil Surankote, District Poonch  
A/P Ward No.1, Kheora, Danishabad Colony, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification; subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-55/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 6611/18/CP Dated: 26-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mustafa Kamal, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 496 of 2021/RG Dated: 29/03/2021.

It is hereby notified that vide High Court Order Dated 23.03.2021

**Mr. Mohammad Shafi Bhat**  
**S/O Ghulam Mohammad Bhat**  
**R/O Gowharpora, Chadoora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification; subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-48/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 7004-11/Reg/JP Dated: 29/03/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Shafi Bhat, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 475 of 2021/Rg Dated: 29-3-2021

It is hereby notified that vide High Court Order Dated 23.03.2021

**Mr. Chowdhary Furkan Anis**  
**S/O Anis Ahmed Chowdhary**  
**R/O Rawalpura, Fair Banks Colony, Lane-D, Tehsil Chanpora-Natipora,**  
**District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-19/2021 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Belgh)  
Registrar (Adm.)

No: 6751-58/Ry/LP Dated: 29-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Chowdhary Furkan Anis, Advocate**  
.....for information and necessary action.

Registrar (Adm.)